

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat  
Srinagar/Jammu

Notification

Jammu, the 06<sup>th</sup> September, 2021

**S.O. 310 :-** In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Mohan Lal Surmal, Election Naib Tehsildar Ramban to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Ramban.

**By Order of the Government of Jammu and Kashmir**

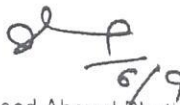
Sd/-  
(Achal Sethi)  
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs

No. LAW-RTI/21/2021-10


Dated :-06-09- 2021

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate, Ramban. This is with reference to his letter No.No.DMR/1779 Dated: - 03-09-2021.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S O section. Department of Law. Justice and Parliamentary Affairs. (W.7.S.C)



(Khursheed Ahmad Bhat)

 Additional Secretary to Government,  
Department of Law, Justice & Parliamentary Affairs